

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-II**

**Item No. 201**  
**(IB)- 348(ND)/2017**  
**IA/2441/2020**

**IN THE MATTER OF:**

**Rachna Sarees**

**... Applicant/Petitioner**

**Vs.**

**Charming Apparels Pvt. Ltd.**

**... Respondent**

**Under Section: 9 of IBC Code, 2016**

**Order delivered on 27.07.2020**

**CORAM:**

**SHRI. CH. MOHD.SHARIEF TARIQ,  
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant : Mr. Aditya Dewan, Siddharth Chechani, Advs.  
For Resolution Applicant**  
**For the RP : Ms. Hernika Shukla, Adv.**  
**For the HDFC Bank : Mr. Atul Sharma, Mr. Shashank Kumar Lal,  
Adv.**

**ORDER**

**IA/2441/2020:** Counsel for the Resolution Applicant is present. It is submitted by him that the issue of extension of time for payment of the balance amount is under consideration of the Monitoring Committee. However, it is submitted that in the meantime, notice be issued to ROC and Electricity Department for the reasons that nominee Director has not been taken on record by the ROC and electricity to the unit has not been restored respectively. In view of this, the Registry is directed to issue notice to the concerned ROC and the Electricity Department for which the complete address shall be provided by the Counsel for the Resolution Applicant. The



Counsel for the Resolution Applicant is directed to serve notice to ROC and the Electricity Department through all modes and file affidavit of service. List the matter on 19<sup>th</sup> August 2020.

-Sd-

**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd-

**(CH. MOHD.SHARIEF TARIQ)**  
**MEMBER (J)**